

MINUTES OF THE MEETING No. 7/13 dated 16.5.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri D.S. Bisht, Spices Board
5. Shri Parveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.6/13 for confirmation and confirmed and adopted the same without any change.

Case No M-26 NC No.7/13 Dated 16.5.2012	M/ s Laffans Petrochemicals Ltd, 1) F.No.01/84/50/687/AM06/DES-IV RLA F.No.03/95/40/1203/AM06 Lic.No.0310363534 dated 17.1.2006 2) F.No.01/83/50/214/AM08/DES-IV RLA F.No.03/95/40/56/AM08 Lic.No.0310428200 dated 27.4.2007 3) F.No.01/83/50/1059/AM08/DES-IV RLA F.No.03/95/40/334/AM08 Lic.No.0310441325 dated 30.8.2007 4) F.No.01/82/50/517/AM08/DES-IV RLA F.No.03/95/40/1046/AM08 Lic.No.0310459172 dated 25.1.2008
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5) F.No.01/83/50/1863/AM08/DES-IV RLA F.No.03/95/40/1332/AM07 Lic.No.0310418228 dated 2.2.2007
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The Committee considered the case as per agenda and discussed the representation of the firm along with Chartered Engineers' Certificates, in respect of above advance licenses. The Technical Authority, Deptt. of C&PC (Chem.Div) vide their U.O.No.14010/49/2009-Ch.II dated 15.5.2012 clarified that the descriptions of export products as shown in the advance authorization, export products indicated in the Shipping Bills and the export products indicated in the respective NC's decisions are technically the same.

Based on the written clarifications offered by the Department of Chemical and Petrochemicals (Chemical Division), the Committee concluded that the description of export products in the advance authorizations/shipping bills/NC's decisions are technically one and the same.

Only for regularization purpose. As the licenses had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-27 NC No.7/13 Dated 16.5.2012	M/ s Plant Lipids (P) Ltd, F.No.01/83/50/952/AM11/DES-IV RLA F.No.01/24/40/122/AM11 Lic.No.1010041942 dated 28.2.2011
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/6586 dated 25.10.2011, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	7.13 MT	Light Black Pepper (Light Berries)	39.60 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.22/83 dated 31/8/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/03/09-10/6329 dated 11.10.2011 which

clarifies that weighted average yield of each import is acceptable, as the yield of imported spices vary.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-28 NC No.7/13 Dated 16.5.2012	M/ s Plant Lipids (P) Ltd, F.No.01/83/50/707/AM11/DES-IV RLA F.No.01/24/40/0063/AM11 Lic.No.1010041185 dated 15.12.2010
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/6581 dated 27.10.2011 and Letter No.MKT/FNP/01/09-10/2565 dated 15.7.2011 , the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Turmeric Oleoresin 95% (Curcumin Powder)	0.51 MT	Turmeric	20.30 MT
Turmeric Oleoresin 95% (Curcumin Powder)	0.92 MT	Turmeric	36.84 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.11/83 dated 15/6/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/03/09-10/6329 dated 11.10.2011 which clarifies that weighted average yield of each import is acceptable, as the yield of imported spices vary.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-29 NC No.7/13 Dated 16.5.2012	M/ s Farcom Cable Systems (P) Ltd, F.No.01/83/50/269/AM12/DES-IV RLA F.No.07/24/40/42/AM12 Lic.No.0710079106 dated 10.5.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). U.O. issued on 12.3.2012. Reminder to PC on 21.5.2012. Accordingly the case may be re-listed on 13.6.2012.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2012 MEETING DATE : 16.05.2012

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.6.2012.			

Case No.:50/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status :Case Approved
HQ File :01/83/050/00839/AM12/	RLA File :07/21/040/00989/AM09/	Lic.No/Date:0710062292 07.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 14.5.2012 the Committee decided to approve the case as under :- - <u>Export Item No.i)</u>			
S.No.	Description of Item	Quantity	

1.	Carton Tube, 20 Module Capacity, 72 Cell Part No.6700.0239 (Made up of Triwall 7 Ply Heavy Duty corrugated Board)	1658 Numbers
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Import Item

S.No.	Description of Item	Quantity
1.	Relevant Triwall 7 Ply Heavy Duty corrugated Board 1394 x 2801	Net to Net

Export Item No.ii)

S.No.	Description of Item	Quantity
1.	Carton Tube, 20 Module Capacity, 60 Cell Part No.6700.0251 (Made up of Triwall 7 Ply Heavy Duty corrugated Board)	1883 Numbers

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Triwall 7 Ply Heavy Duty corrugated Board 1606 x 2885	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/06/09-10/3381 dt. 9.12.2011, decided to approve the case, as under:-

Export Item

3	S.No.	Description of Item	Quantity
	1.	Black Pepper Oleoresin	2.64 MT
	2.	Black Pepper Oil	0.47 MT
<u>Import Item</u>			
	S.No.	Description of Item	Quantity
	1.	Light Black Pepper (Light Berries)	21 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

4	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.6.2012.			

5	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

6	Case No.:66/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00855/AM12/	RLA File :15/24/040/00007/AM11/	Lic.No/Date:1510012640 14.03.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

7	Case No.: 67/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00856/AM12/	RLA File :15/24/040/00008/AM11/	Lic.No/Date:1510012777 31.03.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

8	Case No.: 53/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00950/AM12/	RLA File :17/24/040/00116/AM09/	Lic.No/Date:1710004176 09.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 26.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product 12 – BX (Polyethylene Glycol Cetostearyl Ether) (White to off white flakes)	1 Kg	1. Ceto Stearyl Alcohol (off white flakes) 2. Ethylene Oxide (Colourless Clear Liquid)	0.106 Kg 0.893 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.: 48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 18.5.2012 issued by this office. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.: 49/51/83-ALC1/2011	Partv Name:VENUS ETHOXYETHERS	Meet No/Date:7/83-ALC1/2012	Status: Case
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10		PVT.LTD.	16.05.2012	Deferred
	HQ File :01/83/050/00946/AM12/	RLA File :17/24/040/00139/AM08/	Lic.No/Date:1710004235 16.06.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 16.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 18.5.2012 issued by this office. Accordingly the case may be re-listed on 13.6.2012.			

11	Case No.: 47/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00836/AM12/	RLA File :15/24/040/00001/AM12/	Lic.No/Date:1510013575 14.07.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

12	Case No.: 2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.: 37/51/83-ALC1/2011	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00934/AM12/	RLA File :05/23/040/00279/AM12/	Lic.No/Date:0510307338 04.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 14.5.2012 the Committee decided to approve the case as under :- <u>Export Item No.</u>			

S.No.	Description of Item	Quantity
1.	Unscented Wax Candles (Assorted Colors, Sizes and Shapes) Wax Candles	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Paraffin Wax	0.7172 MT
2.	Natural Wax (Palm Wax Blend)	0.2528 MT
3.	Colour	0.005 MT
4.	Wicks	0.002 MT
5.	UV Stabilizer (UV Sorb)	0.006 MT
6.	Vybar Chemicals (Vybar 103)	0.011 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 10/47/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 7/83-ALC1/2012 16.05.2012	Status: Case Deferred
HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date:0310665941 18.11.2011	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012 and D/L issued by TA on 15.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

Case No.: 16/47/83-ALC1/2011	Party Name: DAI-ICHI KARKARIA LIMITED	Meet No/Date: 7/83-ALC1/2012 16.05.2012	Status: Case Deferred
HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 13.6.2012.			

Case No.: 14/47/83-ALC1/2011	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2012 16.05.2012	Status: Case Deferred
HQ File :01/83/050/00803/AM12/	RLA File :03/94/040/00696/AM12/	Lic.No/Date:0310666733 23.11.2011	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

information from the firm to the D/L dated 27.3.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 18.5.2012 issued by this office. Accordingly the case may be re-listed on 13.6.2012.

17	Case No.: 58/47/83-ALC1/2011	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00847/AM12/	RLA File :05/23/040/00322/AM12/	Lic.No/Date:0510309331 25.11.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.4.2012 issued by DIPP. Reminder dated 18.5.2012 issued by this office. Accordingly the case may be re-listed on 13.6.2012.			

18	Case No.: 69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 13.6.2012.			

19	Case No.: 56/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00953/AM12/	RLA File :09/24/040/00388/AM12/	Lic.No/Date:0910049968 29.11.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 13.6.2012.			

20	Case No.: 68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 17.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

21	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 17.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

22	Case No.:71/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00860/AM12/	RLA File :06/24/040/00049/AM12/	Lic.No/Date:0610024870 02.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/12/2012-Ch.II dated 30.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pigment (Black)	1 Kg	1. Carbon 2. Fungicide 3. Dispersing Agent 4. Anti Setling Agent 5. Ethyl Acrylate Monomers 6. Butyl Acrylate Monomers	0.300 Kg 0.005 Kg 0.008 Kg 0.005 Kg 0.200 Kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.:51/47/83-ALC1/2011	Partv Name:VASANT CHEMICALS PRIVATE	Meet No/Date:7/83-ALC1/2012	Status:Case
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24		LIMITED	16.05.2012	Deferred
	HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 13.6.2012.			

25	Case No.: 48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 26.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

26	Case No.: 32/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00821/AM12/	RLA File :03/94/040/00723/AM12/	Lic.No/Date:0310670965 15.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

27	Case No.: 41/47/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00830/AM12/	RLA File :10/24/040/00060/AM12/	Lic.No/Date:1010047206 20.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.6.2012.			

28	Case No.: 55/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00952/AM12/	RLA File :09/24/040/00425/AM12/	Lic.No/Date:0910050344 22.12.2011	Defer Date:13.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.

29	Case No.: 56/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00845/AM12/	RLA File :02/24/040/00172/AM12/	Lic.No/Date:0210171374 23.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.4.2012 issued by DIPP. Committee also noted that the firm had replied to TA vide their E-Mail dated 2.5.2012. Accordingly, as requested by TA, the case may be re-listed on 13.6.2012.			

30	Case No.: 57/47/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00846/AM12/	RLA File :07/24/040/00382/AM12/	Lic.No/Date:0710084978 23.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) for providing the comments. U.O issued on 28.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

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Case No.:4/3/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
HQ File :01/83/050/00007/AM13/	RLA File :03/94/040/00844/AM12/	Lic.No/Date:0310672595 23.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
As approved by NC-IV	1 Kg	As approved by NC-IV	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 17/3/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
HQ File :01/83/050/00020/AM13/	RLA File :05/24/040/00332/AM12/	Lic.No/Date:0510312263 23.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2012-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (Chlorine content between 51% - 55%)	1 Kg	Paraffin (C10-C20)	0.493 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 2/3/83-ALC1/2012	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
HQ File :01/83/050/00005/AM13/	RLA File :03/95/040/00564/AM12/	Lic.No/Date:0310673198 28.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/141/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polysorbate 20	1 Kg	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid 3. Ethylene Oxide	0.200 Kg 0.170 Kg 0.716 Kg
Polysorbate 40	1 Kg	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	0.192 Kg 0.152 Kg 0.680 Kg
Polysorbate 60	1 Kg	1. Sorbitol 70% 2. Stearic Acid	0.169 Kg 0.218 Kg

		3. Ethylene Oxide	0.676 Kg
Polysorbate 80	1 Kg	1. Sorbitol 70% 2. Oleic Acid (Max.80%) 3. Ethylene Oxide	0.167 Kg 0.256 Kg 0.676 Kg
Polyoxyl 40 Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	0.688 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.: 37/47/83-ALC1/2011	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00826/AM12/	RLA File :03/94/040/00836/AM12/	Lic.No/Date:0310673477 29.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/65/2010-Ch.II dated 9.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Spearmint Oil with L- Carvone Content 60-64%	1 Kg	L-Carvone	0.625 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.: 45/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00834/AM12/	RLA File :05/24/040/00263/AM12/	Lic.No/Date:0510312733 29.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.: 63/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00852/AM12/	RLA File :05/24/040/00265/AM12/	Lic.No/Date:0510312734 29.12.2011	Defer Date:13.06.2012

36		29.12.2011	Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 19.4.2012. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.6.2012.		

37	Case No.:27/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00816/AM12/	RLA File :03/95/040/00704/AM12/	Lic.No/Date:0310673556 30.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/120/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Magnesium Hypophosphite	1 Kg	Sodium Hypophosphite	0.898 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:3/3/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00006/AM13/	RLA File :03/94/040/00874/AM12/	Lic.No/Date:0310673725 30.12.2011	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

39	Case No.:28/44/83-ALC1/2011	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00773/AM12/	RLA File :02/24/040/00138/AM12/	Lic.No/Date:0210172023 06.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 13.6.2012.			

40	Case No.: 62/47/83-ALC1/2011	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00851/AM12/	RLA File :02/24/040/00142/AM12/	Lic.No/Date:0210172229 10.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to PESO. A letter issued to Chief Controller of Explosives, Nagpur on 25.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

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Case No.: 24/51/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
HQ File :01/83/050/00921/AM12/	RLA File :03/95/040/00839/AM12/	Lic.No/Date:0310675777 10.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/107/2010-Ch.II dated 19.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
THEIC	1 Kg	1. Cyanuric Acid	0.537 Kg
TRIS (2-Hydroxy Ethyl) Isocyanurate		2. Ethylene Oxide	0.550 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.: 22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

43	Case No.: 4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:13.06.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 18.5.2012. Accordingly the case may be relisted on 13.6.2012

44	Case No.: 10/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00907/AM12/	RLA File :03/94/040/00638/AM12/	Lic.No/Date:0310676696 13.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	As approved by NC-IV	-do-	As approved by NC-IV	-do-
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 25/51/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00922/AM12/	RLA File :03/95/040/00778/AM12/	Lic.No/Date:0310676923 16.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/7/2011-Ch.II dated 21.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Copper Oxychoride 58% (Technical)	1 Kg	Copper Scrap	0.589 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 43/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00940/AM12/	RLA File :30/24/040/00058/AM12/	Lic.No/Date:3010082700 16.01.2012	Defer Date:13.06.2012

46			16.01.2012	Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

47	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of Steel vide letter No.1(8).2012-TW dated 23.4.2012, returned the application and consequently it was referred to Deptt. of Coal. U.O. issued on 17.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

48	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.5.2012. Accordingly the case may be relisted on 13.6.2012			

49	Case No.:39/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00936/AM12/	RLA File :30/24/040/00061/AM12/	Lic.No/Date:3010082771 18.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

50	Case No.:44/47/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00833/AM12/	RLA File :05/24/040/00364/AM12/	Lic.No/Date:0510315278 20.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

51	Case No.: 59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.6.2012.			

52	Case No.: 44/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00941/AM12/	RLA File :30/24/040/00059/AM12/	Lic.No/Date:3010082882 20.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

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Case No.:16/51/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
HQ File :01/83/050/00913/AM12/	RLA File :05/23/040/00388/AM12/	Lic.No/Date:0510315325 23.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 15.5.2012 the Committee decided to approve the case as under :- <u>Export Item No.</u>			
S.No.	Description of Item	Quantity	
1.	Self Adhesive Paper 157 GSM+/- 10%	1 Sq. meter	
2.	Self Adhesive Film 121 GSM+/- 10%	1 Sq. meter	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	For Self Adhesive Papper Coated Paper 78 GSM+/- 15%	1.04 Sq. Meter	

2.	Glassine Base paper 60 GSM+/-10%	1.05 Sq. Meter
3.	Solprene (Butadiene Styrene Copolymer)	0.0027277 Kg
4.	Detrolin (Rosin Ester)	0.0060901 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.0021922 Kg
6.	Regalite (Hydrocarbon Resin)	0.0019481 Kg
7.	Nyflex Process Oil	0.0017056 Kg
8.	For Self Adhesive Film Polypropylene Film 45 GSM+/-10%	1.04 Sq. Meter
9.	Glassine Base Paper 60 GSM+/-10%	1.05 Sq. Meter
10.	Solprene (Butadiene Styrene Copolymer)	0.0027280 Kg
11.	Detrolin (Rosin Ester)	0.0060900 Kg
12.	Quintac (Styrene Isoprene Copolymer)	0.0021900 Kg
13.	Regalite (Hydrocarbon Resin)	0.0019482 Kg
14.	Nyflex Process Oil	0.0017050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

54	Case No.: 19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

55	Case No.: 38/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM12/	RLA File :30/24/040/00063/AM12/	Lic.No/Date:3010082925 23.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

56	Case No.:18/51/83-ALC1/2011	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00915/AM12/	RLA File :03/95/040/00893/AM12/	Lic.No/Date:0310679019 27.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

57	Case No.:27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 13.6.2012.			

58	Case No.:14/51/83-ALC1/2011	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00911/AM12/	RLA File :08/24/040/00248/AM12/	Lic.No/Date:0810108213 30.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 17.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

59	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.:12/51/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00909/AM12/	RLA File :03/94/040/00648/AM12/	Lic.No/Date:0310679924	Defer

60		02.02.2012	Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

61	Case No.:26/51/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00923/AM12/	RLA File :03/94/040/00959/AM12/	Lic.No/Date:0310679991 02.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/97/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	TANICOR DRF. IN p (Polymer of Phenol with Urea and Phenol Formaldehyde condensate)	1 Kg	1. Phenol 2. Sodium Meta Bisulphite 3. Aminoguanidine Bicarbonate 4. Urea	0.337 Kg 0.015 Kg 0.049 Kg 0.120 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:1/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00898/AM12/	RLA File :08/24/040/00260/AM12/	Lic.No/Date:0810108414 03.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.:30/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00927/AM12/	RLA File :08/24/040/00261/AM12/	Lic.No/Date:0810108415	Defer

63		03.02.2012	Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

64	Case No.:28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

65

Case No.:51/3/83-ALC1/2012	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
HQ File :01/83/050/00054/AM13/	RLA File :31/83/040/00020/AM12/	Lic.No/Date:3110052786 06.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/2/2010-Ch.II dated 6.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Thiamethoxam 70% WS (Cruiser 70 WS)	1 Kg	1. Thiamethoxam Technical 2. Sodium Ligninsulphonate (Borresperse NA) 3. Polyoxypropylene- polyoxyethyle copolymer (Antarox PL-122) 4. Poly Ethylene Glycol-8000 5. Silicon Antifoam (Rhodorsil EP – 6703) 6. Monoazo-pigment calcium salt (Irgalite Red C2B) 7. Calcium Carbonate	0.714 Kg 0.050 Kg 0.050 Kg 0.051 Kg 0.010 Kg 0.020 kg 0.107 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:58/51/83-ALC1/2011		Party Name:ARJUN CHEMICALS PVT. LTD.,		Meet No/Date:7/83-ALC1/2012 16.05.2012		Status:Case Approved	
	HQ File :01/83/050/00955/AM12/		RLA File :04/24/040/00304/AM12/		Lic.No/Date:0410133474 07.02.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/150/2011-Ch.II dated 18.4.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
KEYDIME-AKD (Alkyl Ketene Dimer – Emulsion)		1 Kg	1. Alkyl Ketene Dimer AKD Wax		0.100 Kg			
			2. Solbond C40S (Emcal E6LZS) Cationic Potato Starch		0.070 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

67

Case No.:1/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
HQ File :01/83/050/00790/AM12/	RLA File :31/83/040/00212/AM12/	Lic.No/Date:3110052854 08.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/13/2008-PC.II dated 21.12.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
1) Demulsifier (DEEMAX 8812)	1 Kg	1. Kemelix D 309 2. Tensapol DB 9947 3. PE 64/ L 64 4. Remax/Aromatic Solvent/C10	0.082 Kg 0.082 Kg 0.123 Kg 0.738 Kg
2) Oil Corrosion inhibitor (Corromin 3125)	1 Kg	1. Aminoethylethanolamine (AEEA) 2. Tetraethylenepentamine (TEPA)	0.031 Kg

		3. Thioglycolic acid	0.014 Kg
		4. Mixed Xylene	
		5. Cocoamine Acetate	0.040 Kg
		6. Cocoamine 15EO	0.018 Kg
			0.030 Kg
			0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:2/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00791/AM12/	RLA File :31/83/040/00211/AM12/	Lic.No/Date:3110052858 08.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/13/2008-PC.II dated 21.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pour Point Depresant	1 Kg	1. Behenyl Alcohol	0.420 Kg
	Maxdip Supreme		2. Acrylic Acid	0.110 kg
			3. Heptane	0.040 kg
			4. Ortho/Mixed Xylene	0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:41/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00938/AM12/	RLA File :02/24/040/00094/AM12/	Lic.No/Date:0210173739 08.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/119/2011-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Rubber Chemicals	1 Kg	Pentachloro Thiophenol	0.513 Kg

	Containing Pentachloro Thiophenol 52%			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.: 9/3/83-ALC1/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00012/AM13/	RLA File :09/24/040/00554/AM12/	Lic.No/Date:0910051175 09.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

71	Case No.: 3/47/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00792/AM12/	RLA File :03/94/040/00952/AM12/	Lic.No/Date:0310681466 10.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their U.O.No. 23(2)/2012-Chem dated 7.2.2012 the Committee decided to approve the case with 0.5% wastage as under :-			
	Export Item	Qty.	Import Item	Qty.
	Freshness Enhanced Peppermint Flavor RD7-79J	1 Kg	RD7-79J Key Natural	0.3523 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.: 18/3/83-ALC1/2012	Party Name:KIRI DYES & CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00021/AM13/	RLA File :08/24/040/00390/AM11/	Lic.No/Date:0810108718 13.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

73	Case No.: 19/3/83-ALC1/2012	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Approved
	HQ File :01/83/050/00022/AM13/	RLA File :05/23/040/00453/AM12/	Lic.No/Date:0510317792 15.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 16.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Antimony Trioxide	1 Kg	Antimony Concentrate (Containing 55% to 62% of Antimony Contents)	1.62 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.: 33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00930/AM12/	RLA File :02/24/040/00215/AM12/	Lic.No/Date:0210174415 20.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. Accordingly the case may be re-listed on 13.6.2012.			

75	Case No.: 30/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00033/AM13/	RLA File :03/94/040/01030/AM12/	Lic.No/Date:0310683079 22.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

76	Case No.: 31/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00034/AM13/	RLA File :03/94/040/01032/AM12/	Lic.No/Date:0310683087 22.02.2012	Defer Date:13.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.

77	Case No.: 32/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00035/AM13/	RLA File :03/94/040/01031/AM12/	Lic.No/Date:0310683084 22.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

78	Case No.: 45/51/83-ALC1/2011	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00942/AM12/	RLA File :02/24/040/00224/AM12/	Lic.No/Date:0210174729 29.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 13.6.2012.			

79	Case No.: 26/3/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00029/AM13/	RLA File :03/95/040/01004/AM12/	Lic.No/Date:0310683938 29.02.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. Accordingly the case may be re-listed on 13.6.2012.			

80	Case No.: 5/3/83-ALC1/2012	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00008/AM13/	RLA File :04/24/040/00299/AM12/	Lic.No/Date:0410134309 01.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

81	Case No.: 15/3/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00018/AM13/	RLA File :08/24/040/00281/AM12/	Lic.No/Date:0810109320 02.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

82	Case No.: 28/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00031/AM13/	RLA File :03/94/040/01092/AM12/	Lic.No/Date:0310684524 02.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

83	Case No.: 29/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00032/AM13/	RLA File :03/94/040/01079/AM12/	Lic.No/Date:0310684526 02.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

84	Case No.: 40/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00043/AM13/	RLA File :03/94/040/01091/AM12/	Lic.No/Date:0310684521 02.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

85	Case No.: 43/3/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00046/AM13/	RLA File :08/24/040/00276/AM12/	Lic.No/Date:0810109319 02.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012			

86	Case No.: 42/3/83-ALC1/2012	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00045/AM13/	RLA File :03/95/040/00883/AM12/	Lic.No/Date:0310684843 05.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012			

87	Case No.: 13/3/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00016/AM13/	RLA File :08/24/040/00278/AM12/	Lic.No/Date:0810109420 06.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

88	Case No.: 14/3/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00017/AM13/	RLA File :05/23/040/00478/AM12/	Lic.No/Date:0510319722 06.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. Accordingly the case may be re-listed on 13.6.2012.			

89	Case No.: 44/3/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00047/AM13/	RLA File :05/23/040/00486/AM12/	Lic.No/Date:0510319704	Defer

89			06.03.2012	Date:13.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. Accordingly the case may be re-listed on 13.6.2012.				

90	Case No.: 45/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00048/AM13/	RLA File :05/23/040/00481/AM12/	Lic.No/Date:0510319550 06.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

91	Case No.: 2/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00899/AM12/	RLA File :02/24/040/00009/AM11/	Lic.No/Date:0210175070 07.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

92	Case No.: 3/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00900/AM12/	RLA File :02/24/040/00045/AM11/	Lic.No/Date:0210175069 07.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

93	Case No.: 8/3/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00011/AM13/	RLA File :34/24/040/00222/AM12/	Lic.No/Date:3410033485 07.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

94	Case No.:1/3/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
	HQ File :01/83/050/00004/AM13/	RLA File :05/23/040/00480/AM12/	Lic.No/Date:0510319810 09.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 15.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	S.No.1 to 4 as per application (consisting of Coated Abrasive Cloth Alumina Zirconia Cloth Roll)	1 No.	Relevant Grit Coated Abrasive Cloth (Alumina Zirconia Cloth Roll)	1.0237 Sq.Meter/Sq.Meter content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:11/3/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00014/AM13/	RLA File :08/24/040/00267/AM12/	Lic.No/Date:0810109507 09.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

96	Case No.:12/3/83-ALC1/2012	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00015/AM13/	RLA File :08/24/040/00284/AM12/	Lic.No/Date:0810109506 09.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.:27/3/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
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97	HQ File :01/83/050/00030/AM13/	RLA File :09/24/040/00592/AM12/	Lic.No/Date:0910051656 09.03.2012	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.				

98	Case No.:46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Accordingly the case may be relisted on 13.6.2012				

99	Case No.:6/3/83-ALC1/2012	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00009/AM13/	RLA File :04/24/040/00329/AM12/	Lic.No/Date:0410134638 12.03.2012	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.4.2012. Accordingly the case may be re-listed on 13.6.2012.				

100	Case No.:7/3/83-ALC1/2012	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00010/AM13/	RLA File :05/23/040/00488/AM12/	Lic.No/Date:0510319875 12.03.2012	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.4.2012. Accordingly the case may be re-listed on 13.6.2012.				

101	Case No.:59/51/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM12/	RLA File :03/95/040/00882/AM12/	Lic.No/Date:0310685957 13.03.2012	Defer Date:13.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to				

Deptt. of C&PC(Chem.Div) on 17.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.

102	Case No.:10/3/83-ALC1/2012	Party Name:BHARAT RASA YAN LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00013/AM13/	RLA File :05/23/040/00474/AM12/	Lic.No/Date:0510319963 13.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

103	Case No.:23/3/83-ALC1/2012		Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.		Meet No/Date:7/83-ALC1/2012 16.05.2012		Status:Case Approved	
	HQ File :01/83/050/00026/AM13/		RLA File :03/95/040/01020/AM12/		Lic.No/Date:0310685920 13.03.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/47/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Sodium Tridecyl Ether Sulphate 30% Liquid		1 Kg	Iso Tridecyl Alcohol 20 moles		0.288 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

104	Case No.:37/3/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00040/AM13/	RLA File :34/24/040/00273/AM12/	Lic.No/Date:3410033563 13.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

Case No.:38/3/83-ALC1/2012	Partv Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:7/83-ALC1/2012	Status:Case
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105			16.05.2012	Deferred
	HQ File :01/83/050/00041/AM13/	RLA File :34/24/040/00223/AM12/	Lic.No/Date:3410033553 13.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012			

106	Case No.:39/3/83-ALC1/2012	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00042/AM13/	RLA File :34/24/040/00251/AM12/	Lic.No/Date:3410033554 13.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 18.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

107	Case No.:41/3/83-ALC1/2012	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00044/AM13/	RLA File :34/24/040/00252/AM12/	Lic.No/Date:3410033555 13.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(Chem.Div) for providing the comments. TA, C&PC (Chem.) has returned the same advising that this pertains to PC Division. U.O issued on 18.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

108	Case No.:34/3/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00037/AM13/	RLA File :07/24/040/00517/AM12/	Lic.No/Date:0710087071 19.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

109	Case No.:22/3/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00025/AM13/	RLA File :03/94/040/00976/AM12/	Lic.No/Date:0310687280 21.03.2012	Defer Date:13.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.

110	Case No.: 24/3/83-ALC1/2012	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00027/AM13/	RLA File :03/94/040/00978/AM12/	Lic.No/Date:0310687287 21.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

111

Case No.:25/3/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Approved
HQ File :01/83/050/00028/AM13/	RLA File :03/94/040/00977/AM12/	Lic.No/Date:0310687293 21.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/10/2008-Ch.II dated 2.12.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Imidacloprid 70 WG (Admire/Confidor 70 WG)	1 Kg	1. Imidacloprid Technical 94% Min.	0.709 Kg
		2. Sodium Ligno Sulfonate	0.290 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.: 33/3/83-ALC1/2012	Party Name: AMTEX DYE CHEM INDUSTRIES	Meet No/Date: 7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00036/AM13/	RLA File :08/24/040/00297/AM12/	Lic.No/Date:0810109968 22.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

113	Case No.:35/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00038/AM13/	RLA File :05/23/040/00525/AM12/	Lic.No/Date:0510320962 26.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

114	Case No.:21/3/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00024/AM13/	RLA File :10/24/040/00085/AM12/	Lic.No/Date:1010048934 27.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

115	Case No.:20/3/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00023/AM13/	RLA File :10/24/040/00086/AM12/	Lic.No/Date:1010048940 28.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 30.4.2012. Accordingly the case may be re-listed on 13.6.2012.			

116	Case No.:36/3/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00039/AM13/	RLA File :08/24/040/00326/AM12/	Lic.No/Date:0810110252 29.03.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.6.2012.			

117	Case No.:1/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status:Case Deferred
	HQ File :01/83/050/00134/AM13/	RLA File :50/24/040/00026/AM12/	Lic.No/Date:5010001279 11.04.2012	Defer Date:13.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.

118	Case No.: 46/3/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00049/AM13/	RLA File :03/95/040/01108/AM12/	Lic.No/Date:0310690437 12.04.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

119	Case No.: 47/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00050/AM13/	RLA File :03/95/040/01093/AM12/	Lic.No/Date:0310690439 12.04.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

120	Case No.: 48/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00051/AM13/	RLA File :03/95/040/01095/AM12/	Lic.No/Date:0310690440 12.04.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

121	Case No.: 49/3/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00052/AM13/	RLA File :03/95/040/01044/AM12/	Lic.No/Date:0310690498 12.04.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Transferred to Different
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122				Section
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:16.05.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

123	Case No.: 2/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00135/AM13/	RLA File :50/24/040/00001/AM13/	Lic.No/Date:5010001283 18.04.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 13.6.2012.			

124	Case No.: 3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.6.2012			

125	Case No.: 4/7/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:7/83-ALC1/2012 16.05.2012	Status: Case Deferred
	HQ File :01/83/050/00137/AM13/	RLA File :03/94/040/00039/AM13/	Lic.No/Date:0310693779 08.05.2012	Defer Date:13.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.6.2012			

Date:18.05.2012

G. SARAVANAN

Place:New Delhi

Foreign Trade Development Officer